

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

\* \* \*

Date of Decision: 08.9.97

OA 241/97

Roop Lal, Class-IV employee in the office of Assistant P.F.Commissioner, Sub Regional Office, Sola Toran Baori, Udaipur.

... Applicant

Versus

1. Union of India through the Secretary, Ministry of Finance, Govt. of India, New Delhi.
2. Central Provident Fund Commissioner, HUDCO, Vishala 14, Bhikaji Kama Place, New Delhi.
3. Regional Provident Fund Commissioner, Nidhi Bhawan, Vidyut Marg, Jyoti Nagar, Jaipur.
4. Assistant Provident Fund Commissioner, Sub Regional Office, 16-Sola Toran Baori, City Station Road, Udaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.M.R.Singhvi

For the Respondents

...

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Roop Lal, in this application u/s 19 of the Administrative Tribunals Act, 1985, has claimed a direction to the respondents for regularisation of his services as a Group-D employee from the date of his initial appointment, with all consequential benefits. He has also claimed for regular pay scale of that post.

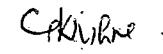
2. We have heard the learned counsel for the applicant.
3. The learned counsel for the applicant contends that the applicant was initially engaged on 8.10.87. He was in the employment of the respondent since 1987. He was reinstated in 1994 and since then he has been working regularly, continuously and without any interruption. It is further contended that the applicant is entitled for regularisation on the basis of the length of his services. The applicant has made a representation to the concerned authority vide Ann.A-6 dated 31.12.96, which is pending consideration. The learned counsel for the applicant wants this representation to be decided on its merits.

C.K.W/H

4. In these circumstances, we dispose of this OA, at the stage of admission, with a direction to respondents No.3 and 4 to decide the applicant's representation, at Ann.A-6, dated 31.12.96, through a detailed speaking order on merits within a period of three months from the date of receipt of a copy of this order. Let a copy of the OA and the annexures thereto be sent to respondents No.3 and 4 alongwith a copy of this order.

  
(O.P.SHARMA)

ADM. MEMBER

  
(GOPAL KRISHNA)  
VICE CHAIRMAN

VK